
(2021) 02 JH CK 0183

In the Jharkhand High Court

Case No : Miscellaneous Application No. 31 Of 2015

Durgi Devi @ Gandhi Devi & Another

APPELLANT

Vs

Gupteshwar Singh & Another

RESPONDENT

Date of Decision : 23-02-2021

Acts Referred:

Motor Vehicles Act, 1988 — Section 140, 171

Citation : (2021) 02 JH CK 0183

Hon'ble Judges : Kailash Prasad Deo, J

Bench : Single Bench

Advocate : Rajiv Kumar Karn, Alok Lal

Final Decision : Allowed

Judgement

Income,"Rs. 5,000/- per month

Annual Income,"Rs. 5,000/- x 12 = Rs. 60,000/-

40% future prospect Pranay Sethi (Supra),"Rs. 60,000/- + Rs. 24,000/- = Rs. 84,000/-

1/3th deduction towards personal and living expenses

(Sarla Verma Supra),"Rs. 84,000/- x 1/3 = Rs. 28,000/-

Total Income,"Rs. 84,000/- - Rs. 28,000/- = Rs. 56,000/-

Multiplier of 18 (as the deceased was in the age group of 15-20

years) Sarla Verma (Supra),"Rs. 56,000/- x 18 = Rs. 10,08,000/-

Conventional Head

Pranay Sethi (Supra),"Rs. 70,000/-

Total Compensation Amount,"Rs. 10,08,000/- + Rs. 70,000/- = Rs. 10,78,000/-